

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. 2/2015 in Petition(s) for Special Leave to Appeal (C) No. 113/2015

(Arising out of impugned final judgment and order dated 12/09/2014 in WP No. 253/2007 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

SHAMBHOO NATH AND ANR

Petitioner(s)

VERSUS

RAM PIYARE AND ORS

Respondent(s)

(for amendment of cause title)

Date : 07/09/2015 This application was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE R.K. AGRAWAL
[IN CHAMBERS]

For Petitioner(s) Ms. Neha Agarwal, Adv.
Mr. E. C. Agrawala, Adv.

For Respondent(s) Ms. Lalita Kohli, Adv.
Mr. Abhishek Swarup, Adv.
M/s Manoj Swarup & Co., Adv.

UPON hearing the counsel the Court made the following
O R D E R

Application for deletion of names of respondent Nos. 4 to 24 from the array of parties is allowed. The names of respondent Nos. 4 to 24 are deleted from the array of parties at the risk of the petitioner.

Amended cause title be filed, accordingly.

(RASHMI DHYANI)
Sr. P.A.

(RAJINDER KAUR)
Court Master